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OPEN COURT.

CENTRAL ADMINISTRATIVE TRIBUNAL

ALLAHABAD BENCH; ALLAHABAD.

ORIGINAL APPLICATION NO. 991 of 2005.

ALLAHABAD THIS THE 19th DAY OF September 2005.

Hon'ble Mr. A.K Bhatnagar, Member-J

Hon'ble Mr. D.R. Tiwari, Member-A

1. B.C. Majumdar Son of Jitendra Ch. Majumdar Shastri Colony, 9/2, C.D. Mughalsarai.
2. Bahadur Ali S/o Mithai Lal Nasirpur Pattan, District Chandauli.
3. Basant S/o Shiv Nath R/o Saresar Mughalsarai, District Chandauli.

.....Applicants.

(By Advocates: Sri S.K. Day/Sri S.K. Mishra)

Versus.

1. Union of India through G.M.E.C. Railway, Hajipur Bihar.
2. The Senior Divisional Signal & Telecom Engineer, E.C. Rly. Mughalsarai, District Chandauli.

.....Respondents.

(By Advocate: Sri A.K. Gaur)

ORDER

By Hon'ble Mr. A.K Bhatnagar, Member-J

By this O.A. filed under section 19 of the A.T. Act, 1985, the applicant has prayed for a direction to the respondents to give effect financial upgradation to then under ACP Scheme from March 2003 and April 2002 respectively.

2. The Brief facts giving rise to this O.A. are that the applicants' No. 1 and 2 were appointed on 9.3.1979 and applicant No.3 was appointed on 21.4.1978 on the post of Khalasi/Helper under

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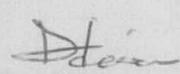
Senior Section Engineer (S&T) E.C. Railway, Mughalsarai. The grievance of the applicants are that they ^{have} completed 24 years of continuous service on 9.3.2003 and 21.4.2002 respectively but the financial upgradation was granted to them in February 2004 instead of respective dates of completion of 24 years of service vide order dated 5.5.2004.

3. At the outset, during the course of argument, learned counsel for the applicant submits that applicant will be satisfied if the representation of the applicant dated 4.2.2005 (Annexure A-1) sent to the respondents/Competent Authority is decided as per extent rules.

4. After hearing counsel for the parties, we consider it appropriate that this O.A can be disposed of at the admission stage itself without calling for counter by issuing a direction to the Competent Authority.

5. According, the O.A. is disposed of finally by issuing a direction to the Competent Authority/respondent NO.2 i.e Sr. Divisional Signal & Telecom Engineer to consider and decide the representation dated 4.2.2005 (Annexure A-1 of the O.A.) filed by the applicant by a reasoned and speaking order within a period of three months from the date of receipt of a copy of the order.

6. There shall be no order as to cost.


Member-A


Member-J

Manish/-